

(2) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission for the year 1976-77.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (1) above.

[Placed in Library. See No. LT-2576/78].

(4) (i) A copy of the Annual Accounts of the University of Delhi for the year 1976-77 together with the Audit Report thereon (Hindi and English versions).

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

[Placed in Library. See No. LT-2577/78].

(5) (i) A copy of the Certified Accounts (Hindi and English versions) of the Visva-Bharati University, Santiniketan, for the year 1976-77 together with the Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

[Placed in Library. See No. LT-2578/78].

serious situation prevailing in Kanjhawala village. There is a tense atmosphere in the village. The Harijans must be protected.

MR. SPEAKER: I have not allowed it. (*Interruptions*).

SHRI V. M. SUDHEERAN: We want a statement from the hon. Prime Minister.

MR. SPEAKER: I have not allowed it, I have not granted consent for the adjournment motion. I will consider any other motion.

SHRI SAUGATA ROY (Barrackpore): You advise us how we can raise the matter of the Kanjhawala village Harijans whose property and life are in danger.

MR. SPEAKER: I have allowed a question already. If you want a calling attention, I will allow, but not an adjournment motion.

SHRI K. LAKKAPPA (Tumkur): On a point of order. I have tabled a calling attention with respect to the very serious matter reported in the *Indian Express*. Ministers are said to be powerless, and they have made a complaint. Senior Ministers are treating junior Ministers shabbily.

MR. SPEAKER: It is not a point of order. The calling attention will be considered.

SHRI K. LAKKAPPA: **

MR. SPEAKER: Don't record.

12.02 hrs.

RE. MOTION FOR ADJOURNMENT

SHRI V. M. SUDHEERAN (Alleppey): I have given notice of an adjournment motion regarding the

12.04 hrs.

RE. QUESTIONS OF PRIVILEGE

SHRI C. K. CHANDRAPPA (Cannanore): I have given notice of a privilege motion against the Prime

**Not recorded.

Minister and the Janata Party Executive for the way in which they have tried to question, the conduct of Shri Raj Narain and Shri Mani Ram Bagri.

MR. SPEAKER: I have disallowed it.

SHRI C. K. CHANDRAPAN: In this House we have discussed such matters. Against Mr. Unnikrishnan a motion of privilege was moved by Mr. Madhu Limaye if I remember rightly.

MR. SPEAKER: In this case also, the motion of privilege was moved and disallowed, because normally the parties have the right to issue instructions. That is the basis of issuing whips. There is no discussion. I have disallowed it. (Interruptions).

SHRI C. K. CHANDRAPAN: Then, what is the democratic functioning of Parliament?

MR. SPEAKER: Democratic functioning is within party limits. No more discussion please.

SHRI VAYALAR RAVI (Chirayinkil): I have given notice under rule 52.

श्री मनोराम बागड़ी (मयरा) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। आपने कहा कि डिमोक्रेसी पार्टी के अन्दर है, यह सत्य बात है कि पार्टी डिमोक्रेसी है लेकिन रिपोर्टिंग हो पार्टी मीटिंग और पार्लियामेंट के काम से उसको लांचित किया जाये, यह किसी को भी अधिकार नहीं है। यह गलत रिपोर्ट है और ऐसा किसी हमारी मीटिंग में नहीं हुआ है।

MR. SPEAKER: There is no point of order. I have not allowed it.

SHRI VAYALAR RAVI: Sir, I have a point of order. Under Rule 199 he was demanding a statement.

His demand was a statement from the Minister who resigned. I raised a privilege motion against three Members, Mr. Madhu Limaye, Mr. Rabi Ray and Mr. S. N. Mishra for not allowing him to make a statement. I can read out the statement of Mr. Raj Narain. He said: "My statement is ready. I am prepared to make a statement on the floor of the House, but Mr. Madhu Limaye, Mr. Rabi Ray and Mr. S. N. Mishra have not allowed me to make that statement."

MR. SPEAKER: I have intimated to you that I have not given my consent.

SHRI VAYALAR RAVI: Why Sir?

MR. SPEAKER: That is not a matter for debate.

SHRI VAYALAR RAVI: It is given under Rule 199.

MR. SPEAKER I have given the reason also.

SHRI VASANT SATHE (Akola): This House has a right to know about it. A few Members pressurise a Minister not to do his constitutional duty. That is directly a breach of privilege.

(Interruptions)

SHRI VAYALAR RAVI. As a Speaker, you have a right to hear the Minister.

(Interruptions)

SHRI SAUGATA ROY (Barrackpore): What Mr. Ravi has raised is a matter of public importance. (Interruptions). Let him not be prevented from making a statement. Let him not be pulled up in the Party meeting. (Interruptions). Let us hear Mr. Raj Narain, a colleague of ours in the House.

(Interruptions)